

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
Cr. Appeal (S.J.) No. 201 of 2020**

1. Gaya Mahto @ Gayo Mahto  
2. Indiya Devi  
3. Fulwa Devi  
4. Basuki Yadav @ Basudeo Kumar Yadav @ Basudeo Yadav  
..... **Appellants**

**Versus**

1. The State of Jharkhand  
2. Gudiya Devi ..... **Respondents**

**CORAM: HON'BLE MR. JUSTICE AMITAV K. GUPTA**

For the Appellant :Mr. Nitesh Kumar, Advocate  
For the State :Mr. Saket Kumar, A.P.P  
For the Res. No.2 :Mr. Yogesh Modi, Advocate

**06/Dated: 14.09.2020**

1. Learned counsel for the appellants has submitted that co-accused namely Arjun Yadav @ Arjun Mahto has been granted bail in Cr. Appeal (S.J.) No. 1124 of 2019, vide order dated 16.01.2020 and the case of the appellants stands on similar footing.

2. Learned APP assisted by learned counsel for respondent No.2 have opposed and submitted that co-accused has been granted regular bail. The court below on consideration of the evidence has found a prima-facie case under the SC/ST Act and rightly rejected the prayer for anticipatory bail.

3. Heard. The appellant Nos. 1 to 4 are directed to surrender in the court below within four weeks and pray for regular bail. The court below shall pass necessary order on merit after considering whether the case of the appellants stands on similar footing to that of co-accused without being prejudiced by this order.

4. With the aforesaid direction the appeal stands disposed off.

**(AMITAV K. GUPTA, J.)**